

No. 12312

From

District and Sessions Judge,
Karnal.

To

The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

Dated, Karnal, the 14th day of October, 2021.

Subject: Orders dated 16.03.2021 passed by Hon'ble the Supreme Court of India in Writ Petition No.534/2020 titled as Bajaj Allianz General Insurance Company Private Ltd Vs. Union of India & Ors.


Ref. Hon'ble High Court letter No.1777/ Spl.Gaz.II.17 dated 13.10.2021.

Sir,

With reference to Hon'ble High Court letter on the captioned subject, I have the honour to submit the compliance report in the below mentioned format:-

Sr. No.	Name of Judicial Officers dealing with MACT Cases	E-mail IDs	Police Station allotted
1.	Shri Vijay Singh, MACT, Karnal.	macp.knl1@indiancourts.nic.in	Indri, Taraori and Assandh
2.	Dr.Naresh Kumar Singhal, MACT, Karnal	macp.knl2@indiancourts.nic.in	Butana, City Karnal and Kunjpura
3	Shri Rajesh Kumar Mehta, MACT, Karnal.	macp.knl3@indiancourts.nic.in	Nissing, Ram Nagar and Civil Lines.
4.	Shri Akshdeep Mahajan, MACT, Karnal	macp.knl5@indiancourts.nic.in	Sadar Karnal, Munak and Sector 32-33, Karnal.
5.	Shri Yogesh Chaudhary, MACT, Karnal.	macp.knl4@indiancourts.nic.in	Madhuban, Gharaunda and Nigdhu.

Yours faithfully,


District and Sessions Judge,
Karnal.

14-10-2021